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of the Constitution were violated by an individual in his private capacity or by a Constitutional authority who is sitting in position. Now, according to Shri Raj Nath Singh, the Constitution is violated and it is being objected to by a few Members of this House who feel that there was some reference to the conduct of the Governors in those two States. The question now is: Are we, without there being a formal motion, in a position to discuss the conduct of a Governor? This is the question which is before us. It is not a question as to which State he belongs to. If you want to discuss the conduct of the Governors, you are in your rights to do that. But before doing that permission has to be obtained under a proper motion. You can discuss the matter like that and not under a Zero Hour Mention. We have to keep up the dignity of the office of the Constitutional authorities whatever you might think of them, good or bad. We should keep ourselves within certain limits. That is all. I adjourn the House for one hour for lunch.

The House then adjourned for lunch at thirteen minutes past one of the clock.

The House reassembled after Lunch at Twenty Minutes past two of the Clock — The Vice-Chairman (Miss Saroj Khapardc) in the Chair.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): There is a Bill for introduction.

# THE COAST GUARD (AMENDMEN1) BILL, 1996

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): Madam, I beg to move for leave to introduce a Bill further to amend the Coast Guard Act, 1978.

The question was put and the motion was adopted.

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SHRI N.V.N. SOMU: Madam, I introduce the Bill.

# THE MAULANA AZAD NATIONAL URDU UNIVERSITY BILL, 1995.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Now, we would take up the Maulnna Azad National Urdu University Bill, 1995 Mr. Minister.

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (SHRI S.R. BOMMAI): Madam Vicc-Chairpe rson, I beg to move that the Bill to establish and incorporate a University at the national level mainly to promote and develop Urdu language and to impart vocational and technical education in Urdu medium through conventional teaching and distance education system and to provide for matters connected therewith or incidental thereto, be taken into consideration.

Madam, I would only make a few preliminary observations.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Do you want to say something on this? SHRI S.R. BOMMAI: Yes. Madam.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Please go ahead. SHRI S.R. BOMMAI: Madam, there was a demand from the Urdu speaking minority in this country for establishment of a separate university to have Urdu medium education at all levels. A Minority Committee was set up in 1992 under the chairmanship of Dr. Qureshi. The Committee deliberated this issue and recommended unanimously for setting up of this university. The Bill was also considered by the Department-Related Parliamentary Standing Committee on Human Resource Development. The Standing Committee also passed and recommended it unanimously. It is called a national university because a number of institutions spread over in different parts of the country would be associated with it and it will have distance education also. Keeping that in view, we have taken care that Urduspeaking people should get

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education in all faculties, and they should also have facility of distance education. Most of the provisions of this Bill relate to governance and regulation of the university and based on the established patterns of Central universities. I hope that all the. Members would support and welcome this Bill.

The question was proposed.

#### MEMBER SWORN

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): May I take the permis-ision of the House for those Members who have recently been elected from the State of Uttar Pradesh to take oath?

SOME HON. MEMBERS: Certainly.

SHRI MOHD. AZAM KHAN— (Uttar Pradesh).

उपसभाध्यक्ष (कुमारी सरोज खापडें): आज इस सदन में जिन इमरे तर सरस्यों ने अपनी सदस्यता की शपध इहण की है, उन सभी संसद् सदस्यों को मैं अपनी तरफ से और सदन की तरफ से बहुत-बहुत मुवारकवाद देती हूं और आशा करती हूं कि इस सदन की हर कार्यवाही में उन का सहयोग और योगदान रहेगा। आप सभी जानते है कि आप का कार्यकाल इस सदन की सदस्यता के नाते 6 साल का रहेगा। मैं आप के कार्यकाल के लिए तहेदिल से ऐसी सदइच्छा व्यक्त करती हूं कि आप की सदस्यता इस कार्यकाल में सदन की दुष्टि से कामयान रहेगी।

#### THE MAULANA AZAD NATIONAL URDU UNIVERSITY BILL, 1995— Contd.

THE LEADER OF OPPOSITION SHRI SIKANDER BAKHT: Both the Bills cannot be discussed simultaneously ... (Interruptions)....

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THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Mr. Minister, I think.... (Interruptions)...

SHRI S.R. BOMMAI: I was given to understand that both these Bills would be discussed together .......(*Interruptions*)...

SHRI SIKANDER BAKHT: They cannot be discussed simultaneously...(*Interruptions*)....*They* are totally different Bills.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Mr. Minister, there are five Members who would like to speak on this Bill....*Interruptions*)....

SHRI S.R. BOMMAI: But, I was given to understand that both these Bills would be taken up together ....(*Interruptions*)...

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): I think both these Bills cannot be taken up together. Therefore, I would request hon. Member, Shri Sikander Bakht, to speak.

## श्री सिकन्दर बखत: सदर साहिबा, ''कुऊ टूटा खुदा-खुदा कर के।'' मौलाना आजाद को भी आखिर को याद किया गया।

मैं जानता हूं कि मौलाना के नाम से एक मेडिकल कॉलेज देहली में चल रहा है और एक इंजीनियरिंग इंस्टोट्यूट भोपाल में चल रहा है, लेकिन मेरी शिकायत यह है कि मौलाना को मौलाना के शायान-ए-शान याद नहीं किया गया है इस मुल्क में। जाहिर है कि मैं इस बिल की ताईद में खड़ा हुआ हूं इस का सपोर्ट करने के लिए खड़ा हुआ हूं लेकिन बहुत सारी बातें बिल पढ़ने से मेरी समझ में नहीं आई। मैं एक-एक कर के क्योंकि मुझे बताया गया कि सिर्फ एक घंटा दिया गया है...

मैं कोशिश करूंगा कि जल्दी से जल्दी अपनी बात पूरी करूं।

सबसे बड़ी बात यह है, सदर साहिबा, कि सेटिंग अप द यूनिवर्सिटी की बात तो कर ली गई है, उसके एम और ओब्जेक्टस का भी जिक्र किया गया है, लेकिन वह एम्स और ओब्जेक्टस हासिल कैसे किए जाएंगे, उसका कोई जिक्र कहीं नहीं है। इसमें जो ओब्जेक्ट्स लिखे गए है, उसमें कहीं जाहिर नहीं होता, कहीं नामोनिशान नजर नहीं आता कि आखिर उसके जो